

(ब) और (घ) : दिल्ली प्रशासन ने सूचित किया है कि पिछले तीन वर्षों के दौरान भूतपूर्व सैनिकों को 6 राशन की दुकानें दी गई थीं और वे प्रवृत्त अजियों का कोई रिकार्ड नहीं रखते हैं। राशन की दुकान के लिए भूतपूर्व सैनिकों की कुछ अजियां दिल्ली प्रशासन के विचाराधीन हैं और यथासमय उन अजियों पर निर्णय लिया जाएगा।

Famine conditions in Jhumia Belt of Tripura and Central aid therefor

871. SHRI DASARATHA DEB: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government are aware that the entire Jhumia belt, particularly in upper portions of Kailasaher, Kamalpur, and Khowai Sub-divisions of the State of Tripura have now been under terrific famine;

(b) if so, steps being taken at present to protect the affected Jhumia; and

(c) whether Government propose to provide a monthly cash dole to each of the affected tribal family, as is being provided to the refugees from Bangladesh even to-day?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) to (c). The information has been called for from the State Government and will be laid on the Table of the Sabha as soon as it is received.

Central Assistance to States for implementation of UGC Pay Scales for Colleges/University Teachers

872. SHRI D. B. CHANDRA GOWDA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government of India's offer of Central assistance to the

State Governments for implementing the University Grants Commission pay scales for college and University teachers has been reiterated; and

(b) if so, the reaction of the State Government's thereon?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) Yes, Sir.

(b) Government of Uttar Pradesh has issued orders for implementation of the revised scales while Government of Bihar have accepted them in principle. Government of Kerala have proposed revised scales of pay, which are substantially different from those recommended by the University Grants Commission. Other States are examining the financial and other implications of the scheme.

Urban Property Ceiling Bill

873. SHRI D. P. JADEJA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are considering to introduce an Urban Property Ceiling Bill in Parliament during the current Budget Session; and

(b) if so, the aims and objects of the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) and (b). The matter is under active consideration. Efforts are being made to introduce the Bill in the Parliament at an early date.

Enquiry into the utilisation of credit given by Gujarat State Land Development Bank

874. SHRI JYOTIRMOY BOBU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether an enquiry into the utilisation of credit given by the

Gujarat State Land Development Bank in Kutch and Panchamahals districts has shown that credit worth Rs. 26 lakhs each in both the districts was either misused or partly used; and

(b) if so, the facts thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE). (a) The Gujarat State Co-operative Land Development Bank conducted a study in regard to utilisation of loans advanced by it in Kutch and Panchamahals districts. The study revealed that possible bad and doubtful debts in each of these districts were around Rs. 26 lakhs.

(b) The Gujarat State Cooperative Land Development Bank conducted reinspection of 3180 loan cases in Kutch district, which showed that in 1671 cases loans were not utilised for the purposes for which they were granted. Similar inspection in Panchamahals district is under way. The Bank has taken action under Section 139 of the State Cooperative Societies Act to recover the dues in these cases as arrears of land revenue. Strict vigilance is being exercised in these districts. The Bank has also made a provision of Rs. 67 lakhs for bad or doubtful debts from its profit and loss account for the year ended 30th June, 1974.

Declaration of Inter-State Rivers as National Assets

875. SHRI MOHINDER SINGH GILL. Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the inter-State river rivalries continue to forestall adoption of rational approach to the problem of utilising water resources to the best national advantage during the last 25 years; and

(b) whether some speedy legislative measures to declare inter-state rivers as national assets is under the consideration of the Government to deal with the problem once for all?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): (a) and (b). Water is a State subject and the State Governments prepare their own plans for harnessing and use of waters of the rivers within their territory. Conflicts with regard to Planning and use of the waters of the inter-State river often arise amongst two or more States, and the differences are settled by negotiations amongst themselves or with the assistance of the Centre. When the Centre considers that the water dispute cannot be settled by negotiations, the disputes are to be referred to a Tribunal to be set up under the inter State Water Disputes Act, 1956.

Views of the State Governments were sought on the suggestion that constitutional amendment be made so as to reflect the concept of water as a national asset and to evolve modalities which could be adopted for resolving disputes amicably and expeditiously. The majority of the State Governments have expressed reservations on the suggestion and have not reacted favourably. The matter is, therefore, under consideration.

Suggestion by Acharya Vinoba Bhave for Collection of Land Revenue in kind

876. SHRI ARVIND M. PATEL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply given to Starred Question No. 772 on 22nd April, 1974 regarding